## ORDERS OF THE TRIBUNAL

ORDER DT. 7.12.2001.

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Applicant, who is the wife of late Abdul Karar Khan working as B.T.M., C&W Department, Khurda Road has filed the present O.A. challenging the order under Annexure-7 by virtue of which her application for compassionate appointment for her major son has been rejected by the Department. The main ground of challenge is that the impugned order is not a speaking order and all the aspects relating to compassionate appointment have not been taken into consideration During the course of hearing, Mr. Tripathy, learned counsel for the applicant submitted that now the son of the applicant who has attained majority will file a fresh detailed application for compassionate appointment and in case a direction is issued to the Departmental Respondents for consideration of the same then he shall have no other grievance. Heard Shri B.S. Tripathy, learned Counsel for the Applicant and Shri Mishra, learned Standing Counsel for the Respondents. In view of the submissions made by the learned counsel for both sides, without expressing any opinion on the merits of this case, liberty is given to the applicant/her major son to file a detailed representation highlighting all their grievances before the authorities within two weeks from today and in case such a representation is filed then the Respondents are directed to consider the same sympathetically and dispose of the same in accordance with law within a period of two months thereafter and communicate the result thereon

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## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

to the applicant .

With the above observations and directions, the Original Application is disposed of No costs.

(NITYANANDA PRUSTY) MEMBER (JUDICIAL)

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